

7

(A) O.A. 632/95.

7

Serial
of
OrderDate of
Order

Order with Signature

Order dated 06.08.02

No time for the day. Assumed
to 08.08.02.Sr
Member (A)

Member (S)

Order dated 8.8.02

Heard Shri C.M.K. Murty, the
learned Counsel for the applicant
and Shri D.N. Mishra, the learned
standing Counsel for the respondents.

The applicant will submit
a representation to the 2nd
Respondent highlighting his
grievances with regard to
Seniority vis-a-vis R.No.3
within 15 (Fifteen) days from
to-day. On receipt of the
representation, if any, submitted
by the applicant, the 2nd
Respondent will consider the
same in accordance with law
and pass a reasoned order
within two months from the
date of receipt of such represen-
tation. The O.A. is disposed of
accordingly. No costs.

Sr
Member (A)

Member (S)

M.A. 533/97 for
vacation of stay.
Copy sent.

For order

1
30.9.97

Bul

Copies of order
dt. 1.10.97 may be
delivered to the court
for both sides1
7/10/97

S.O. B.

Received copy
cmu
Adv20.10.97
Received copy of
order dated 1.10.97
Desam
12.11.97Count is filed.
For hearing.
Bench
21/8.